

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT SITTING: BILASPUR

Original Application No.203/00918/2018

Bilaspur, this Friday, the 28th day of September, 2018

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Avinash Divakar
S/o Shri Amrit Lal
Aged about 31 years
R/o Panna Nagar,
Ring Road-02
Jharhali District Bilaspur (CG)
Presently posted as Programme Executive
(Sanskrit) (Group-B) at Prasar Bharati
Broadcasting Corporation of India
All India Radio Bilaspur (CG) PIN 495001

(By Advocate –**Shri Yatharth Singh**)

V e r s u s

1. Union of India,
Through Secretary, Ministry of Information &
Broadcasting South Block
New Delhi 110001

2. Director General S-1 (B) Section,
Prasar Bharati (BCI) All India Radio
Akashvani Bhavan, Parliament Street
New Delhi 110001

3. Additional Director General (Prog.) (CR-II) All India Radio Bhopal (MP)

4. Assistant Director General (Eng.) & Head of Office,
All India Radio Bilaspur (CG)
PIN Code 495001 - F

- **Respondents**

(By Advocate –Shri Vivek Verma)

O R D E R (Oral)**By Navin Tandon, AM:-**

The applicant is working as programme Executive (Sanskrit) with the respondent-department. He has been aggrieved by his transfer order dated 11.09.2018 (Annexure A/1) through which he has been transferred from Akashwani, Bilaspur to Akashwani, Shahdol.

2. In this regard, the applicant has filed his representation dated 17.09.2018 (Annexure A/4) to the respondent-department, which the learned counsel for the applicant submits has not been decided so far.

3. Learned counsel for the applicant also submits that the applicant has not been relieved so far.

4. Learned counsel for the applicant submits that the applicant would be satisfied if the competent authority of the respondents is directed to consider and decide the said representation dated 17.09.2018 (Annexure A-4) in a time bound fashion, with a reasoned and speaking order.

5. Shri Vivek Verma, learned counsel appears on behalf of the respondents on receipt of advance copy of O.A. and submits that he has no objection if this Original Application is decided in above terms.

6. Accordingly, this Original Application is disposed of at admission stage itself, without going into the merits of the case, by directing the competent authority of the respondents to consider and decide the applicant's representation dated 17.09.2018 (Annexure A-4) as per Rules/instructions, with a reasoned and speaking order. Till such time representation is decided, the applicant shall not be relieved from the present place of posting, if not already relieved. The decision so taken shall be communicated to the applicant.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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